

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3394**  
ANSWERED ON 21/03/2023

**HOUSES SANCTIONED FOR WOMEN UNDER PMAY-G**

3394. SHRI BHARTRUHARI MAHTAB:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that while the Pradhan Mantri Awas Yojana- Gramin (PMAY-G) was enacted with the declaration that 100 per cent of the allocations under this yojana were directed towards women's welfare but as of 1st January 2023 only 26 per cent of the houses were sanctioned solely in the name of women;
- (b) if so, the reasons for less sanction of houses in the name of women; and
- (c) the steps being taken by the Government to ensure that houses under the yojana are sanctioned in the name of women?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a) to (c) In order to achieve the target of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to construct 2.95 crore pucca houses with basic amenities by March, 2024. Out of the overall target of 2.95 crore houses under PMAY-G, a target of 2.94 crore houses has already been allocated to States/Union Territories (UTs), out of which 2.85 crore houses have been sanctioned to the beneficiaries by various States/ UTs of which 74,08,086 have been sanctioned solely in the name of women and 1,26,08,673 jointly in the name of wife and husband i.e. 2,00,16,759 (70%) of the total sanction of 2,85,06,054. Under PMAY-G, it has been decided that the allotment of house shall be made in the name of the woman or jointly in the name of the husband and wife, except in the case of a widower/unmarried /separated person/ transgender.

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